

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO. 187/2023 (WZ)

Mr. Vijay Vilas Dighe

.... Applicant

Versus

Yashraj Marriage Hall and
Multipurpose Hall
through its Owners & Ors.

.... Respondent(s)

**ADDITIONAL AFFIDAVIT IN REPLY ON BEHALF OF
MAHARASHTRA POLLUTION CONTROL BOARD –
RESPONDENT NO. 3.**

I, Amol Satpute, aged about 36 years, occupation – Service, Working as Sub-Regional Officer at Maharashtra Pollution Control Board having office at Satara New Government Bhavan, 2nd Floor, Near ST Stand, Sardar Bazar, Satara – 415 001 do hereby state on solemn affirmation as under :-

- (1) This Hon'ble Tribunal vide Order dated 05/02/2024 directed to the Maharashtra Pollution Control Board (MPCB) to submit clarification as to where is the provision, which prohibits setting up of a Marriage Hall in a Silence Zone.
- (2) I say and submit that in compliance of the order dated 04/12/2023 of the Hon'ble NGT, the Joint committee has submitted its report dated 04/01/2024, wherein it is stated that the Marriage Hall in question is within 100 mtrs. from the School, which is a Silence Zone area.
- (3) I say and submit that the Central Pollution Control Board has framed the Mechanism/Guidelines for control of pollution and enforcement of Environmental Norms at individual establishments and the area / cluster of Restaurants/ Hotels/ Motels/ Banquets etc. Accordingly, the Respondent-MPCB has also issued circular dated 04/03/2021, for implementation of the CPCB's Guidelines. Same is enclosed as an Annexure-A to the



earlier Affidavit dated 25/01/2024 filed by the Respondent-MPCB before this Hon'ble Tribunal.

- (4) I say and submit that there is no prohibition for setting up of a Marriage Hall in a Silence Zone as per the CPCB's guidelines. Therefore, the Respondent-MPCB has granted consent dated 08/04/2024 to the Respondent No.1, subject to certain terms and conditions, wherein, it is one of the condition to comply with the conditions as per Rule 6 of the Noise Pollution (Regulation and Control) Rules, 2000. A copy of the consent dated 08/04/2024 is enclosed herewith and marked as an **Annexure-'I'**.

Solemnly affirmed on this 10th day of April, 2024 at Pune.

I know the affiant

For and on behalf of Maharashtra.
Pollution Control Board i.e.
Respondent no. 3.

R.V. Patil

ADVOCATE
(Adv. R.V. Patil)

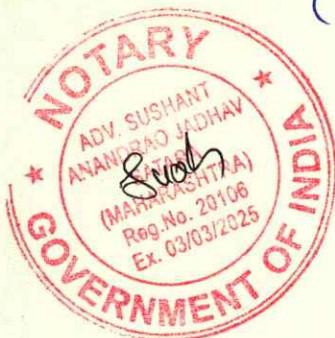
Amol Satpute

(Amol A. Satpute)
Sub-Regional Officer,
MPCB Satara

Solemnly affirmed before me by
Shri./Smt. Amol A. Satpute
R/o. New Government Building
Who is identified before me by Shri./Smt. Adv. R.V. Patil *Satara Dist.*
or to whom I know personally. *Satara*
10/4/2024 *Suohmy*
Date Commissioner of Cath

NOTED & REGISTERED
at Serial No. 221/2024
Date: 10/4/2024

BEFORE ME
Suohmy
ADV. SUSHANT ANANDRAO JADHAV
NOTARY GOVT. OF INDIA
REG. No.20106 AREA SATARA(MAHARASHTRA)
Mob No.: 9637366126



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 020 - 25811627
 Fax: 020 -25811029
 Website: <http://mpcb.gov.in>
 Email: ropune@mpcb.gov.in



Jog Center, 3rd floor,
 Mumbai Pune Road,
 Wakdevadi, Pune - 411003.

ORANGE/S.S.I (G52)
No:- Format1.0/RO/UAN
No.0000198869/CO/2404000751

Date: 08/04/2024

To,
 M/s Hotel Yashraj
 Survey No 432/1B, Daulatnagar Karnaje Tarf Satara
 Tal and Dist Satara



Sub: Grant of Consent to Establish and Operate under Orange Category

Your application No.MPCB-CONSENT-0000198869 Dated 14.02.2024

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to operate is granted for a period up to 31/03/2025
2. The capital investment of the project is Rs.0.4168 Crs. (As per C.A Certificate submitted by industry)
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Hotel 6 Rooms along with Multipurpose Hall	6	No.

(Industry shall comply with the Noise Pollution (Regulation and Control) Rules, 2000 and amended thereof)

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0.0	As per Schedule-I	Not Applicable
2.	Domestic effluent	2.0	As per Schedule-I	On land for gardening

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	DG Set(30KVA)	1	As per Schedule -II

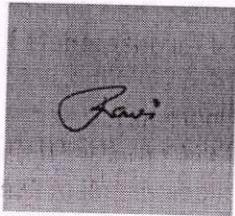
6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Kitchen Garbage	5	Kg/Day	Composting	Used as manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity UoM	Treatment	Disposal
		NA		

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall not use plastic and plastic packaging material which are banned as per provision of Maharashtra Plastic and Thermocoal Product (Manufacture, Usage, Sale, Transport, and Handling & Storage) Notification 2018 and further amendments.
11. The application shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH), in case of store/handle/ process the Hazardous chemicals.
12. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
13. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 50 dB (A) during day time and 40 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
14. Industry shall comply with the Noise Pollution (Regulation and Control) Rules, 2000 and amended thereof for Silence Zone Category.
15. This consent is issued without any prejudice to the decision regarding the outcome of the Hon'ble NGT matter/ any Hon'ble Court matter.



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Signed by: Shri. Ravindra Andhale
Regional Officer
For and on behalf of,
Maharashtra Pollution Control Board
ropune@mpcb.gov.in
2024-04-08 19:34:46 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	6000.00	TXN2402003056	14/02/2024	Online Payment
2	1013.00	TXN2404001535	08/04/2024	Online Payment

Copy to:

- Sub-Regional Officer, MPCB, Satara
- They are directed to ensure the compliance of the consent conditions.
- Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

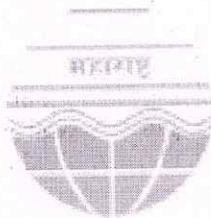
1. A] Generation - As per your application the treated effluent generation is Nil.
B] Treatment - NA
C] Disposal - NA
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 2.0 CMD of sewage.
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	pH	Not to exceed	6.5 to 9.0
2	Total Suspended Solids	Not to exceed	20
3	BOD 3 Days 27 degree C	Not to exceed	10
4	Chemical oxygen Demand (COD)	Not to exceed	50
5	NH4 N	Not to exceed	5
6	N Total	Not to exceed	10
7	Fecal Coliform MPN/100 MI	Not to exceed	100.0

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	3.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.
7. Water pollution control measures: Marriage Halls/Lawns and Club House having domestic effluent generation more than 10 M3/Day shall provide adequate capacity of sewage treatment plant so as to achieve standards of BOD limit 10 mg/lit. Treated domestic sewage shall be recycled/ reused upto 60°A for flushing and cooling purpose and remaining shall be used on land for gardening purpose. The final disinfection needs to be done by appropriate does of Ozone. • Marriage Halls/Lawns and Club House having generation less than 10 m3 per day shall provide adequate of Septic Tank and Soak Pit and the overflow , if any shall be used on land for gardening purpose. The soak pit shall be cleaned periodically. • In order to save water resources and minimize wastewater generation, effective water saving devices should be installed and appropriate water saving and/or water/reuse/recycle programs should be implemented.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	DG Set	Stack	5.00	Diesel 5 Ltr/Hr	1	SO2	2.4 Kg/Day

Stack height above roof

3. 6. Noise pollution control measures: 1. Use of Loudspeakers/ D J System/ Dolby System in Marriage Halls/Lawns and Club House shall require prior permission of competent Authority, so as to avoid nuisance in nearby /surrounding area of Marriage Halls/Lawns and Club House. • No one shall beat a drum o tom-tom or blow a trumpet or beat or sound any instrument or use any sound amplifier at night (between 10.00 p.m. and 8 • Acoustic enclosure/ sound barriers shall be provided at Marriage Halls/ Club House and within the Lawn premiers natural dense vegetation shall be done so as to maintain prescribed standards of noise at the periphery of Marriage Halls/ Club House and Lawn. • The peripheral noise level shall not exceed more than 5 dB (A) than the ambient air quality standards specified for the area in which ù is used, at the boundary of private place. • There shall be a complete ban on bursting sound emitting firecrackers between 10 pm and 6 am. • Noise Pollution (Regulation and Control) Rules, 2000 and it amendments There off shall be strictly followed. 7. Solid Waste Pollution Control Measures : 1. Biodegradable Solid Waste should be treated by organic waste converter and treated waste (Manure) should be utilized for gardening purposes. 2. NonBiodegradable Solid Waste shall be properly collected and segregated and shall be disposed to authorised municipal solid waste disposal facility. 3. Solid Waste Management Rules, 2016 and it amendments there off shall be strictly followed. 8. Air Pollution Control Measures : 1. Properly designed exhaust system shall be provided in kitchens. There should be no free passage in the premises through which cooking fumes and odor coluld escape to the neighbouring areas. 2. Appropriate air pollution control equipment with the adequate stack height should be installed such that there should be no visible frame emission from the kitchen exhaust and the emission should not cause any odor nuisance to the nearby receptors such as residential premises, school, hospitals, etc. 3. Diesel Power generating sets for backup power should be acoustically enclosed type with adequate stack height and confirm to rules made under the Environment (Protection) Act, 1986. 9. General Measures : 1. Traffic congestion near the entry and exist points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized. 2. Buffer zone around periphery of Marriage Halls/Lawns and Club Houses shall be maintained by dense plantation.
- 1.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	50000	within 15 days	Towards compliance of consent conditions	Continuous	31/08/2025
2	Consent to Operate	50000	within 15 days	Towards comply with the Noise Pollution (Regulation and Control) Rules, 2000 and amended thereof for Silence Zone Category	Continuous	31/8/2025

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

13. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
14. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
15. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
16. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
17. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
18. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
19. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
20. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
21. The industry should not cause any nuisance in surrounding area.
22. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 50 dB (A) during day time and 40dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
23. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
24. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
25. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
26. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
27. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.

28. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
29. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
30. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
31. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
32. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
33. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
34. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
35. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
36. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.
